

**IN THE COURT OF JUDICIAL MAGISTRATE NO. IV: MADURAI.**

Present Thiru R.Sundara Kamesh Marthandan, B.L.  
Tuesday, On this 19<sup>th</sup> day of May 2020

Cr. M.P. No. 562 of 2020  
in  
Crime No. 12 of 2020

R.Chellapandi (Age 19/2020),  
son of Ravichandran,

... Petitioner/2<sup>nd</sup> Accused

-vs-

State of Tamil Nadu,  
Represented by Inspector of Police,  
South Gate Police Station.

... Respondent/Complainant.

Bail Petition filed under Section 437 Code of Criminal Procedure.

This Petition coming up today before me and upon hearing the order of Mr. J.William Christopher, Counsel for the Petitioner and upon hearing the argument of Assistant Public Prosecutor over phone, this court passes the following: -

ORDER

- 1) This Petition is filed under Section 437 Cr. P.C. The Petitioner was arrested for offences alleged under Sections 394 IPC and remanded to Judicial Custody on 10.03.2020
- 2) The Petitioner contend that he is innocent and the case was registered on the basis of Confession of 1<sup>st</sup> Accused. Further 1<sup>st</sup> Accused was already enlarged on bail.
- 3) The Respondent had strongly opposed granting of bail to Petitioner. Another Accused involved in the case is still absconding. As the Petitioner is of young age, if he is enlarged on bail, there is possibility of he committing

robbery again.

4) Considering the rival submissions made on either side and the material records, it could be seen that the date of occurrence is 06.01.2020 and that the 1<sup>st</sup> Accused had obtained Bail vide Order dated 23.03.2020 made in CrI. M.P. No. 503 of 2020 on the file of this Court. In these Circumstances, this Court is inclined to enlarge the Petitioner on bail, subject to the following conditions: -

- a. The Petitioner shall execute a bond for Rs. 10,000/- (Rupees Ten Thousand Only) for the present, before the Prison Authority.
- b. Within two weeks after the Lock Out in view of COVID-19 is over, the Petitioner shall furnish two sureties for Rs. 10,000/- (Rupees Ten Thousand Only) each.
- c. Thereafter the Petitioner shall appear before the Respondent Police for a period of Four week, daily at 10.am

Typed by me in my laptop and Pronounced by me via e-mail  
on this 19<sup>th</sup> day of May 2020

Judicial Magistrate IV  
Madurai.